

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 89/97

Transfer Application No.

Date of Decision 29.5.1997

J.D.Vyas

Petitioner/s

Applicant in person

Advocate for
the Petitioners

Versus

Union of India & Ors.

Respondent/s

Shri V.S.Masurkar

Advocate for
the Respondents

CORAM :

Hon'ble Shri. B.S.Hegde, Member (J)

Hon'ble Shri.

- (1) To be referred to the Reporter or not ?
- (2) Whether it needs to be circulated to other Benches of the Tribunal ?


(B.S. HEGDE)
MEMBER (J)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

OA.NO. 89/97

th
Thursday this the 29 day of May, 1997

CORAM: Hon'ble Shri B.S.Hegde, Member (J)

Jaswantray Dayashankar Vyas
retired Phone Inspector,
MTNL Mumbai.
residing at Vishwas Building,
3rd Floor, Flat No. 9,
126/133 L.T.Road,
Borivali (West), Mumbai.

Applicant in person

... Applicant

v/s.

Union of India through

1. Chief General Manager,
MTNL, Telephone House,
Prabhadevi, Mumbai.
2. General Manager,
South M.T.N.L., Colaba-
400 005.
3. Accounts Officer, (Works-South),
Telephone Bhavan, Colaba,
Bombay - 5, MTNL, Mumbai.
4. Accounts Officer (TA-II)
O/o Chief G.M.T.,
Maharashtra Circle,
Prestige Chamber, 5th Floor,
Kalyan Street, Mumbai. 400 009.
5. Post Master, Borivali Head Office,
Borivali, Jairaj Nagar-400 092.

By Advocate Shri V.S.Masurkar,
C.G.S.C.

... Respondents

O R D E R

(Per: Shri B.S.Hegde, Member (J))

Heard the applicant in person. Mr.V.S.
Masurkar appears on behalf of the respondents.

Re

.. 2/-

2. There are two aspects in this case. one is the commuted pension paid to the applicant to the extent of Rs.4,780/- which is recoverable from pension, in case the applicant has been paid full pension on 31.3.1996, and the other is recovery of overpayment of interest on pension arrears and gratuity amounting to Rs.3687/-. Accordingly, we hereby direct the respondents to recover the amount of Rs.4,780/- from the applicant towards commutation value. In so far as interest is concerned, the applicant has made representation to the competent authority on 15.2.1997 with reference to their letter dated 10.1.1997. Accordingly, we direct the respondents to consider his representation giving a personal hearing to the applicant and pass a speaking order. The OA. is disposed of with the above directions.


(B.S. HEGDE)
MEMBER (J)

mr.j.

order/Judgement despatched
to Applicant/Respondent (s)
on _____